

C.C. 75/06

ⁱⁿ
at No. 39/05

25/05/09

Hon. Mr. N. Kanthiah, J.M.

Hon. Mr. A.R. Krishna, A.M.

App.:- Mr. V.P. Saxena.

Rep.:- Mr. K.R. Rukla.

In pursuance of the direction of the Tribunal dt. 2-2-05 in main at. Respondent No 1 has considered the representation of the applicant & passed order dt. 22-05-06 rejecting the claim of the applicant for reimbursement of Rs. 54,000/- incurred on the treatment of his wife as such, authority have complied with the direction of the Tribunal and if applicant is still aggrieved with the finding of the respondent, he ~~the~~ will file fresh at & with such liberty, C.C. is dismissed. Notices are discharged.

Copy to
dated 25/5/09
per
27/5/09


A.R.


N.K.